

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory
of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

Ref No. : DGAT/LGL/E-1/3119/2021 DATED 14.09.2021

GOVERNMENT ORDER NO:- 4419-JK (LD) of 2021

DATED:- 14 - 09 - 2021

Sanction is hereby accorded to the appointment of Shri Vinod Sharma, Accounts Officer, Directorate General Accounts and Treasuries, as Officer In charge (OIC) Litigation in case titled Janta Transport Company V/s Union of India and Ors bearing OWP No. 344/2005, OWP No. 346/2005 including contempt petition, if any, pending before Hon'ble High Court of Jammu and Kashmir/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

. **By order of Government of Jammu and Kashmir.**

Sd/-
(Achal Sethi)
Secretary to Government

No:-JK(LD)CODI/ 2021/03

Dated:- 14.09.2021

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner, Finance Department.
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, J&K High Court, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of Jammu and Kashmir.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.


(Khursheed Ahmad Bhat)
Additional Secretary to Government